

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 35

C.P. (IB)/740(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/s MR. ANAND
GHADIGAONKAR**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Prateek D. Sharma appearing on behalf of Adv. Pradyumna D. Sharma for the Personal Guarantor present through VC. Adv. Meet Pandya i/b Kay Legal and Associates LLP for Financial Creditor present through VC. Adv. Kartikee Korgaonkar for the Resolution Professional present through VC.

Ld. Counsel for the Financial Creditor informs that Reply has not been received. However, the Personal Guarantor informs that Reply was served on various occasion. He once again directed to serve the copy of the Reply to the personal E-mail of the Financial Creditor which is provided in the Chat Box. List this matter on Board on **19.04.2024**.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh